

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT)(Insolvency) No.280 of 2018**

**IN THE MATTER OF:**

**Maxim Infra Venues Pvt Ltd**

**...Appellant**

**Vs**

**The National Company Law Tribunal, Chandigarh**

**...Respondents**

**Present: Mr. Bhal Singh Malik, Advocate for the appellants.**

**ORDER**

**04.06.2018-** Heard the learned counsel representing the appellant. It has been observed from the impugned order dated 23.5.2018 that the notice have been issued to the financial creditor/financial institutions for 13.7.2018. Next date of hearing has been fixed after 50 days by the NCLT, Chandigarh.

Now the courts are under vacation. It would be unreasonable to expect from NCLT Chandigarh to hear the matter during vacation. Any direction issued in the meantime to hear the matter urgently would be unreasonable.

Accordingly, the appeal is dismissed.

(Mr. Balvinder Singh)  
Member (Technical)

Bm/gc